

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

ORIGINAL APPLICATION NO.1605⁵ of 1999.

Allahabad, this the 17th day of May, 2007

Hon'ble Mr. Justice Khem Karan, Vice-Chairman
Hon'ble Mr. K.S. Menon, Member-A

Shri S.K. Mishra,
Son of Late B.N. Mishra,
119/518 Darshanpurwa Kanpur,
Presently posted as Supervisor
Ordnance Factory, Kanpur.

...Applicant.

(By Advocate :Shri S.K. Mishra)

Versus

1. Union of India, through the Secretary, Ministry of Defence, New Delhi.
2. The Ordnance Factory Board, 10-A, khudiram Bose Marg, Calcutta through its Secretary.
3. The General Manager, Ordnance Factory Kalpi Road, Kanpur.

...respondents.

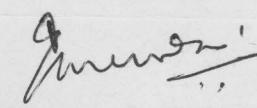
(By Advocate :Shri P.Mathur)

O R D E R

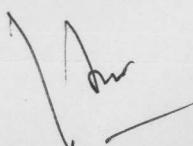
By Hon'ble Mr. Justice Khem Karan, V.C. :

Shri P. Mathur, counsel for the respondents stated that the OA has become infructuous because the up-gradation has since been granted to the applicant. Counsel for the applicant states that he wrote twice to his client to come and give latest instructions but he has not turned up so he is not in position to say anything in the context of what Shri P. Mathur states.

The OA is dismissed as infructuous on the basis of the statement made by Shri P. Mathur.



Member-A



Vice-Chairman